

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-250/ND/2017

In the matter of  
Legal Vistas Consultancy (P) Ltd

....PETITIONER

SECTION :  
Under Section 252 (1)

Order delivered on 23.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing  
Counsel for Income tax Deptt.  
Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor  
as well as the Ld. Standing Counsel for the Income tax Department are also  
present and represents that in compliance to the earlier directions given by  
this Tribunal, the observations have been duly filed <sup>with</sup> ~~by~~ this Tribunal in relation  
to the appeal. The representation made by the Ld. Counsel for the petitioner, it  
is seen that the Company has not been able to file the Annual financial

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statement as required under the provisions of Companies Act from the year , 2010 onwards.

Further, the Appellant company has not filed the Income tax Returns from 2016 onwards over the period of two years. In order to demonstrate that the Company is ~~ready and~~ is running all these years including 2016 as well as 2017, let the Appellant files its annual financial Statements before this Tribunal within a period of one week from today.

Post the matter on 05.2.2018.

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.1.2018